

[Shri S. M. Banerjee]

have been audited immediately thereafter. How is it that these papers are being laid now, so late?

**SHRI SOMNATH CHATTERJEE** (Burdwan): What is the date of the Annual Report?

**MR. DEPUTY-SPEAKER:** In this case, if there has been a delay, they must come with an explanation.

श्री मधु लिमये . उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है—कम्पनीज एक्ट से इसके बारे में प्रथम प्रश्न है। मैं कम्पनीज एक्ट सेक्टर द्वारा हूँ, उनको तीन महीने से यह सब काम करता है, उन्होंने बहुत समय बिताया है।

**MR. DEPUTY SPEAKER :** I have said that delay here has *prima facie* occurred. that delay here has *prima facie* occurred. have said that.

**SHRI S. M. BANERJEE.** One is the delay, and the other is violation of a mandatory provision under the Companies Act . . .

**SHRI VIKRAM MAHAJAN** (Kangra) Which section?

**SHRI S. M. BANERJEE** The section which applies, the relevant section.

**MR. DEPUTY-SPEAKER:** This is developing into a discussion. Obviously we cannot do it at this stage. There may be many things. (Interruptions) Order, order. The point is that, after this has been laid, if there are serious loopholes that have occurred as you want to point out, there should be another means of raising this. You can point them out at this stage, but then if you raise . . .

श्री मधु लिमये : आप इनको बाँटिये, धीरे-धीरे उपाय नहीं है। आप हर दिन इनको फटकारते रहिए, ये एक महीने में ठीक हो जायेंगे।

**MR. DEPUTY-SPEAKER:** I must say that I myself have not been able to read all these orders and rules. It is not possible.

श्री मधु लिमये : अगर व्यवस्थित ढंग से बहुत नहीं चलेगी तो चूक कामच साहब यहाँ नहीं है, तो मैं ही हर सुदे पर बोलूँगा।

**MR. DEPUTY-SPEAKER :** I would like to say this that it is not my intention to prevent Mr. Limaye or anybody from expressing himself. I only say that all these should come at the proper time. That is all.

**SHRI PILOO MODY:** There is a very fundamental principle involved here that, where a citizen is required to abide by a provision of law, the Government should not flout that law. This is a fundamental principle that Mr. Limaye is referring to. This is wholly against the statutory provisions of the Government and, therefore, not only a proper explanation is due to the House here but it is also a fit case for other proceedings also, if necessary.

**MR. DEPUTY-SPEAKER .** Mr. G. Venkatswamy.

Annual Report of Employees State Insurance Corporation, 1971-72

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION** (SHRI G. VENKATSWAMY). I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1971-72, under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-5035/73].

**MR. DEPUTY-SPEAKER:** Here also, if delay has occurred, you should come out with an explanation.